

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|--------------------|--------|--------|--------|--------|---------|---------|
| IAY | 339.37 | 351.73 | 376.01 | 369.57 | 1568.63 | 1455.32 |
| SGSY/ NRLM | 101.44 | 101.34 | 135.56 | 131.51 | 145.08 | 73.04 |
| Aajeevika | | | | | | |
| Aajeevika Skill | NA | Nil | NA | 11.25 | NA | Nil |
| PMGSY | NA | 160.00 | 691.00 | 77.72 | 668.00 | 343.48 |
| NSAP | 319.09 | 319.09 | 573.50 | 573.50 | 585.19 | 609.37 |
| IWDP | NA | 6.15 | NA | 5.23 | NA | 2.02 |
| DPAP | NA | 13.60 | NA | 1.29 | NA | 1.06 |
| IWMP | NA | 17.57 | NA | 227.77 | NA | 168.56 |

NA: Not Applicable

MGNREGA: Mahatma Gandhi National Rural Employment Guarantee Act

IAY: Indira Awaas Yojana

PMGSY: Pradhan Mantri Gram Sadak Yojana

SGSY/NRLM: Swarnjayanti Gram Swarozgar Yojana/National Rural Livelihoods Mission

NSAP: National Social Assistance Programme

DPAP: Drought Prone Areas Programme

IWDP: Integrated Watershed Development Project

IWMP: Integrated Watershed Management Programme

Amendments in Land Acquisition Act

611. SHRI M. P. ACHUTHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are demands from certain State Governments and Industry representatives to make some amendments in the new Land Acquisition Act which has come into force in January, 2014; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) Some State Governments and Industry

representatives have raised concerns on certain provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 like mandatory Social Impact Assessment in all cases of land acquisition, consent requirement in case of acquisition for private companies and Public Private Partnership projects, special powers in case of urgency to acquire land, development of culturable wasteland in lieu of acquisition of multi-cropped irrigated land, Rehabilitation and Resettlement provisions in case of purchase through private negotiations, retrospective clause, penal provisions, cost of land acquisition, rehabilitation and resettlement.

A Conference of Revenue Ministers of all States and Union Territories was organized regarding preparedness of the States and UTs for the implementation of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Employment provided under MGNREGA

612. SHRI C. M. RAMESH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the number of households, which have been provided with employment under MGNREGA, has been consistently coming down *i.e.*, from 5.5 crore mandays during 2010-11 to 4.98 crores during 2012-13;

(b) if so, the reasons behind this decline which otherwise has to go up;

(c) the details of employment opportunities provided during 2013-14, State-wise;

(d) the percentage of reduction during the above period;

(e) what efforts the Ministry is making to provide more and more employment opportunities to rural households under MGNREGA; and

(f) what are the reasons for not including agriculture under MGNREGA?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) There are variations in demand for work year to year, but there is no steady decline. The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand-driven programme; and the demand for work is influenced by various factors such as rainfall pattern, availability of alternative and remunerative employment opportunities outside MGNREGA and